

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**IA No. 1485 of 2019 IN  
DFR No. 2241 of 2019**

**Dated : 22<sup>nd</sup> August, 2019**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson  
Hon'ble Mr. Ravindra Kumar Verma, Technical Member**

**In the matter of:**

<b>The Ramco Cements Ltd.</b>	<b>...</b>	<b>Appellant(s)</b>
<b>Vs.</b>		
<b>Tamil Nadu Electricity Regulatory Commission &amp; Anr.</b>	<b>....</b>	<b>Respondent(s)</b>

Counsel for the Appellant(s) : Mr. Anand K. Ganesan  
Ms. Swapna Seshadri

Counsel for the Respondent(s) :

**ORDER**

**(IA No. 1485 of 2019 – for urgent listing)**

We have heard learned counsel for the applicant/appellant.

For the reasons stated in this application, the IA is allowed and list the matter on **26.08.2019**, subject to curing the defects, if any. Application is disposed of.

**(Ravindra Kumar Verma)**  
**Technical Member**  
*mk/mkj*

**(Justice Manjula Chellur)**  
**Chairperson**